

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through Video-Conferencing Mode (Hybrid))

ITEM No.18
C.A.Nos.43, 49, 50/2021,
43/2023, 32/2024 in
C.P.No. 219/BB/2020

IN THE MATTER OF:

Mr. Randhir Hebbar & Anr. ... Petitioners
Vs.
M/s. Convergitycs Solutions Pvt. Ltd. ... Respondent

Order under Section 241- 242 of Companies Act, 2013

Order delivered on: 30.05.2024

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Ms. Shriraja S
For R1 to R3 : Ms. Subhashini D
For R4 & R5 : Shri Varun K
For R6 to R8 : Ms. Charu for Varun S

ORDER

C.A.No.32 of 2024:

1. Heard the Ld. Counsels for the Applicant and the Respondents No.1 to 8.
2. Ld. Counsel for the Respondents No. 1 to 3 seeks further time to file objections. Therefore, all the Respondents are directed to file objections within a period of two weeks, failing which right to file objections will be forfeited. The Applicant shall file rejoinder, if any, thereto within one week, after duly serving the copy on the other side.
3. List the C.As along with C.P before the Regular Bench on **01.07.2024**.

C.A.No.43 of 2023:

1. Heard the Ld. Counsels for the Applicant and the Respondents.
2. In compliance to order dated 20.10.2023, it is seen that Respondent No.4 to 6 have filed memo dated vide Dy.Nos.1530 & 1531 dated 11.04.2022 stating that

they are neither a proper nor a necessary party to the instant petition as they are not party to the Joint Venture Agreement. The same is taken on record.

3. Ld. Counsel for the Applicant states that there is no requirement for filing rejoinder in the matter.
4. List the C.As along with C.P before the Regular Bench on **01.07.2024**.

-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

-Sd-
(T. KRISHNAVALLI)
MEMBER (JUDICIAL)

Bhavya